

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 309 of 2017**

**IN THE MATTER OF:**

**Thomas Cook (India) Ltd.**

**...Appellant**

**Vs.**

**Reliance Communication Ltd. & Ors.**

**...Respondents**

**Present: For Appellant: - Mr. Nikhil Swami, Advocate.**

**For Respondents:- Ms. Shally Bhasin and Ms. Surabhi Limaye, Advocates.**

**ORDER**

**24.10.2017-** Ms. Shally Bhasin, Advocate appearing on behalf of the respondents- Reliance Communication Ltd. & Ors submits that the Company Petition preferred before the National Company Law Tribunal, Mumbai, pursuant to which the impugned order has been passed has already been withdrawn on 13<sup>th</sup> October, 2017. In view of such stand taken by the learned counsel for the respondents, learned counsel for the appellant prays for and allowed to withdraw this appeal.

The appeal is accordingly dismissed as withdrawn. No cost.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

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